

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 516 OF 2019 IN
DFR No. 1361 of 2019**

Dated: 04th April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

**The Tata Power Company Limited (Distribution) ... Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Akshat Jain

Counsel for the Respondent(s) : -

ORDER

**IA NO. 516 OF 2019
(Application for urgent listing)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, **list the matter on 08.04.2019**, subject to curing the defects, if any. Application is disposed of.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/pk